Writte	en Answers to	[15 Marcl	h, 2016]	Unstarred	Questions 287
1	2	3	4	5	6
12.	Goa	38	63.4	NA	31.4
13.	Gujarat	55 _x 3	NA	NA	NA
14.	Haryana	56.1	57.7	NA	63.1
15.	Himachal Pradesh	43.3	44	NA	NA
16.	Jammu and Kashmir	52.1	NA	NA	NA
17.	Jharkhand	69.5	NA	83.5	NA
18.	Karnataka	51.5	62.5	NA	44.8
19.	Kerala	32,8	32.7	NA	NA
20.	Lakshadweep	NA	NA	NA	NA
21.	Madhya Pradesh	56	NA	83.7	52.4
22.	Maharashtra	48.4	65.3	NA	48.
23.	Manipur	35.7	65.3	NA	26.4
24.	Meghalaya	47.2	53.9	NA	56.5
25.	Mizoram	38.6	64.1	NA	NA
26.	Nagaland	NA	50.2	NA	NA
27.	Odisha	61.2	NA	77.7	NA
28.	Puducherry	NA	52.2	NA	53.4
29.	Punjab	38	52.7	NA	NA
30.	Rajasthan	53.1	NA	82.6	NA
31.	Sikkim	60	70.6	NA	35,2
32.	Tamil Nadu	53.2	49.2	NA	55.4
33.	Telangana	NA	57.7	NA.	56.9
34.	Tripura	65,1	45.6	NA	54.5
35.	Uttar Pradesh	49.9	NA	NA	NA
36.	Uttarakhand	55.2	NA	92.9	45.1
37.	West Bengal	63.2	76.3	NA	62.8

Flouting of prescribed standards by bottling plants

 $2034.\ SHRI\ T.\ K.\ RANGARAJAN:$ Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware that standards prescribed by Bureau of Indian Standard (BIS) are being flouted by a number of illegal bottling plants which manufacture packaged water; and

(b) if so, the details thereof and the corrective measures taken thereto?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) Regulations 2.3.14 (17) and (18) of the Food Safety and Standards (Prohibition and Restriction on sales) Regulations, 2011 stipulate that no person can manufacture, sell or exhibit for sale packaged drinking water and mineral water except under the Bureau of Indian Standards Certification Mark. The Bureau of Indian Standard (BIS) has informed that it has no information about illegal bottling plants manufacturing packaged water. However, some instances of sale of mineral water/packaged drinking water not conforming to the prescribed standards and unlicensed packaged water, have come to the notice of Food Safety and Standards Authority of India (FSSAI) and the authorities concerned in the States.

(b) BIS has informed that whenever it receives complaints on misuse of ISI mark, these are acted upon by conducting search and seizure operations after discrete investigations. The number of search and seizure operations carried out by BIS during 2014-15 was 70. Further, as per information made available by the State/UT Governments, the number of samples of packaged drinking water and mineral water tested, samples found to be not conforming to the prescribed standards and action taken during 2014-15 are as under:-

No. of samples analysed	No. of samples found to be non-conforming	No. of Prosecutions Launched	Convictions
806	226	130	30

The implementation and enforcement of Food Safety and Standards Act, 2006 and regulations thereunder primarily rests with the State/UT Governments. Regular surveillance, monitoring, inspection and random sampling of food products are undertaken by officials of Food Safety Departments of the respective States/UTs to ensure compliance of the standards laid down under Food Safety and Standards Act, 2006, and regulations thereunder. In cases, where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006.

Opening of AMRIT outlet in West Bengal

2035. SHRI VIVEK GUPTA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the State-wise details of the cancer patients in India during last three years along with District-wise details for West Bengal;